

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101

CP No. 14/241- 242/PB/2024

IN THE MATTER OF:

Amarjit singh Bagga and another

.... Petitioner

v.

Fashion Co-ordinators Private Limited
and Others

.... Respondent

Order U/s. 241(1), 242(4)

Order delivered on 01.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Sr. Adv. Nagesh Puthige, Adv. Suhas Puthige,
Adv. Shrey Patnaik, Adv. Ritwik Batra

For the Respondent : Not marked

ORDER

Ld. Counsel for the Respondent is directed to take instructions in relation to the modalities for sale of the farm house in Deramandi, South-West Delhi owned by the R-1 Company.

We are inclined to suggest that it will be monitored by an Advocate Commissioner so that best possible price may be obtained and there are no allegations between the parties.

At request and by consent, list the matter on **15.02.2024 for further order.**

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

01.02.2024
Lalit